

AMENDMENTS TO EMPLOYEES' PROVIDENT FUNDS SCHEME

Shri Abd Ali: Sir, I beg to lay on the Table, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, a copy of Notification No. G.S.R. 1233 dated the 7th November, 1959 making certain further amendments to the Employees' Provident Funds Scheme, 1952. [Placed in Library, See No. LT-1677/59].

NOTIFICATIONS ISSUED UNDER MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): Sir, on behalf of Shri B. R. Bhagat, I beg to lay on the Table, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of each of the following Notifications:—

- (i) G.S.R. No. 986 dated the 29th August, 1959.
- (ii) G.S.R. No. 1079 dated the 26th September, 1959 making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956. [Placed in Library, See No. LT-1678/59].

AMENDMENTS TO FOREIGN EXCHANGE REGULATION RULES

Shrimati Tarkeshwari Sinha: Sir, I beg to lay on the Table, under sub-section (8) of Section 27 of the Foreign Exchange Regulation Act, 1947, a copy of Notification No. G.S.R. 1002 dated the 5th September, 1959, making certain further amendments to the Foreign Exchange Regulation Rules, 1952. [Placed in Library See No. LT-1679/59].

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

Shrimati Tarkeshwari Sinha: Sir, on behalf of Shri B. R. Bhagat, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central

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Excises and Salt Act, 1944, a copy of each of the following Notifications:—

- (i) G.S.R. No. 1006 dated the 5th September, 1959 making certain amendments to the Customs and Central Excise Duties Drawback (Toilet Products) Rules, 1958.
- (ii) G.S.R. No. 1061 dated the 19th September, 1959 and G.S.R. Nos. 1095, 1098 and 1097 dated the 3rd October, 1959 making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1959. [Placed in Library, See No. LT-1680/59].

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT

Shrimati Tarkeshwari Sinha: Sir, on behalf of Shri B. R. Bhagat, I beg to lay on the Table a copy of each of the Notifications Nos. G.S.R. 1036 and G.S.R. 1037 dated the 12th September, 1959 and G.S.R. 1099 dated the 3rd October, 1959, under sub-section (4) of Section 43B of the Sea Customs Act, 1878. [Placed in Library, See No. LT-1681/59].

NOTIFICATIONS ISSUED UNDER CENTRAL EXCISES AND SALT ACT

Shrimati Tarkeshwari Sinha: Sir, on behalf of Shri B. R. Bhagat, I beg to lay on the Table under Section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications:—

- (i) G.S.R. No. 1082 dated the 26th September, 1959 making certain further amendments to the Central Excise Rules, 1944.
- (ii) G.S.R. No. 1100 dated the 3rd October, 1959 making certain further amendments to the Central Excise Rules, 1944.
- (iii) G.S.R. No. 1118 dated the 10th October, 1959. [Placed in Library, See No. LT-1682/59].